

BY FAX/SPEED POST

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE & CUSTOMS

New Delhi, the 09th February, 2017

To
All Cadre Controlling Authorities, under CBEC,
All Directorates under CBEC,

Subject: Instructions for passing order on representation/Appeal under various Rules received from Government servant as per instruction of DOP&T.

Sir,

Instances have come to the notice of the Board that some orders have been passed under CCA (Leave) Rules, allowing the petitioner liberty to Appeal to the President, though no such provision exist in the CCA (Leave) Rules. This has been cited by the Court in deciding the case in favour of the petitioner putting the Government in disadvantageous position in total contravention of existing DOP&T instructions/Rules.

2. It is, therefore, requested that all Cadre Controlling Authorities should ensure that all the existing Instructions/Rules//Regulation are taken into consideration while passing order(s) under various Rules.

3. This may be brought to the notice of all concerned for strict compliance.

Yours faithfully,



(B.K. Manthan)

Under Secretary to the Govt. of India
Tel: 2309 5584